

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.202
C.P.(CAA)/55(AHM)2022 in
C.A.(CAA)/79(AHM)2021

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Sava Medica Ltd
Sava Healthcare Ltd

.....Applicant

.....Respondent

Order delivered on 25/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Hitesh Bhuj, Adv PCS
For the Respondent :
For the Income Tax : Ms. Bhumi Gandhi, Adv (Proxy)
For the RD : Mr. Shivpal Singh, Deputy Director.

ORDER

Now, the physical copy of the reply to the supplementary report is available on the file. Further, the learned Deputy Director of RD Mr. Shivpal Singh also confirm that he has received the reply of their supplementary report. He further states that as per supplementary of RD office appropriate order may be passed.

Let the convenience chart be filed by the applicant within 10 days.

Re-list on- 09.05.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)